

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)...

@ Diary No(s). 24776/2020

(Arising out of impugned final judgment and order dated 14-08-2020 in RA No. 81/2020 08-03-2019 in WPMB No. 156/1987 passed by the High Court of Uttarakhand at Nainital)

J.N. PURI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH
(NOW STATE OF UTTARAKHAND) & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89276/2021-CONDONATION OF DELAY IN FILING and IA No.89277/2021-EXEMPTION FROM FILING O.T. and IA No.89278/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-01-2024 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Akshit Malpani, Adv.
Ms. Arushi Gaur, Adv.
Mr. Ronak karanpuria, Adv.
Mr. Vishvajeet Vijaykumar Shinde, Adv.
Mr. Vinay Kumar Sah, Adv.
Mr. Shubham, Adv.
For M/S. V. Maheshwari & Co., AOR

For Respondent(s) Mr. Ankur Prakash, AOR
Mr. Ashutosh Kumar Sharma, Adv.
Ms. Priyanka Singh, Adv.
Mr. Amod Kumar Bidhuri, Adv.
Mr. Mohd. Saquib Siddiqui, Adv.
Ms. Srishti Kasana, Adv.
Mr. Akarsh Garg, Adv.

Mr. Nachiketa Joshi, Adv.
Mr. Sarath Nambiar, Adv.
Mr. Alabhya Dhamija, Adv.
Dr. N. Visakamurthy, AOR
Dr. Arun Kr. Yadav Aga, Adv.

1. Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice B.R. Gavai and His Lordship.

2. Delay condoned.
3. Leave granted.
4. The appeals are allowed, in terms of the signed judgment.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
BRANCH OFFICER

(Signed "Non-Reportable" Judgment is placed on the file)